

(2024) 08 SIK CK 0013**Sikkim High Court****Case No:** Writ Petition (C) No. 06 Of 2022

Bisleri International Private
Limited

APPELLANT**Vs**

State Of Sikkim

RESPONDENT**Date of Decision:** Aug. 1, 2024**Hon'ble Judges:** Bhaskar Raj Pradhan, J**Bench:** Single Bench**Advocate:** A. Moulik, Sanjeev Sharma, Ranjit Prasad, Samso Hang Subba, Divya Joshi, Shakil Raj Karki, Norzila Tamang**Judgement**

Bhaskar Raj Pradhan, J

1. Mr. Shakil Raj Karki, learned Government Advocate submits that Dr. Doma T. Bhutia, learned Senior Counsel would not be representing the State in this matter. As such an adjournment is sought which is not opposed by the learned Senior Counsel for the petitioner. The matter was part heard. In view of the circumstances, the matter is released from part heard.

2. List this matter for fresh hearing on 22.10.2024.